

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 13/TT/2022

Subject : Petition for determination of transmission tariff for the 2019-24 tariff period for one asset under “POWERGRID works associated with Eastern Region Strengthening Scheme XVIII”.

Date of Hearing : 27.10.2022

Coram : Shri I.S. Jha, Member
Shri Arun Goyal, Member

Petitioner : Power Grid Corporation of India Limited

Respondents : Bihar State Power (Holding) Company Ltd and 6 others

Parties present : Ms. Poonam Verma, Advocate, ATL
Ms. Aparajita Upadhyay, Advocate, ATL
Ms. Gayatri Aryan, Advocate, ATL
Ms. Priyakshi, Advocate, ATL
Mr. Manish Chaudhary, Advocate, BSPHCL
Mr. Himanshu Thakur, Advocate, BSPHCL
Shri Mukesh Khanna, PGCIL
Shri B.B. Rath, PGCIL
Shri Amit Yadav, PGCIL
Mr. Yogesh Dalal, ATL
Mr. Amit Kumar, ATL

Record of Proceedings

Case was called out for hearing.

2. The representative of the Petitioner has made the following submissions:
 - a. The instant petition has been filed for determination of transmission tariff for the 2019-24 tariff period for 2 number of 765 kV line bays alongwith 40 MVAR (765 kV, 3x80 MVAR single phase units) switchable line reactor with 750 Ohm NGR (Neutral Grounding Reactor) in each circuit alongwith associated bays at 765/400 kV Ranchi (New) sub-station for termination of Ranchi (New)-Medinipur 765 kV D/C line under “POWERGRID works associated with Eastern Region Strengthening Scheme XVIII”.



b. Investment Approval (IA) of the project was accorded by the Board of Directors of the petitioner company vide Memorandum No. C/CP/PA1819-02-0D-IA004 dated 25.5.2018.

c. The transmission system was initially proposed and discussed in the 16th Standing Committee Meeting (SCM) held on 2.5.2014 and then approved in the 17th SCM dated 25.5.2015. The initial plan was also deliberated in the 30th ERPC dated 20.6.2015. Subsequently, the final scheme was improvised, and its scope of works were deliberated and approved in the 1st Eastern Region Standing Committee Meeting on Transmission (ERSCT) held on 16.8.2018. The same was also deliberated and noted in the meeting with constituents of Eastern Region in the 39th TCC of ERPC meeting held on 16th & 17.11.2018.

d. The scheduled COD of the asset was 1.8.2020 which was revised to 31.12.2020 (in terms of Ministry of Power's letter dated 27.7.2020 wherein extension of 5 months in respect of SCOD for inter-state transmission projects was allowed) against which the instant asset was put under commercial operation on 9.2.2021. Accordingly, there was time over-run of 40 days due to contractual issues.

e. Capital cost is within the approved apportioned cost. ACE is within the cut-off date.

f. The information sought in Technical Validation letter was filed vide affidavit dated 30.3.2022. No reply has been received from any of the Respondents.

3. Learned counsel for BSPHCL sought two weeks' time to file reply in the matter.

4. The Commission directed the Respondents, including BSPHCL, to file their reply to the petition by 18.11.2022, with an advance copy to the Petitioner, who may file rejoinder, if any, by 30.11.2022. The Commission further directed the parties to adhere to the timeline for completion of pleadings and observed that no extension of time shall be granted.

5. Subject to the above, the Commission reserved order in the matter.

By order of the Commission

sd/-
(V. Sreenivas)
Joint Chief (Law)

